

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2568  
ANSWERED ON:09.12.2011  
ADVOCATES IN BANKS  
Yadav Shri Hukamdeo Narayan

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of advocates appointed on the panel of banks during each of the last three years and the current year, bank-wise;
- (b) whether adequate representation to the advocates belonging to SCs/STs/OBCs has been given in such appointments;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the corrective steps taken / being taken by the Government / RBI in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a) to (d) : The Public Sector Banks empanel advocates to defend their cases in courts, tribunals, etc. taking into account various factors, such as, the volume of legal cases, credit business of the branches, concentration of cases in various geographical areas, experience of the applicants, etc, within the overall policy framework of each bank. As the empanelment of advocates does not amount to appointment, the Government guidelines on representation to various categories do not apply for such empanelment. Further, the number of advocates on the panel of each bank may vary from time to time, depending upon the requirement of each bank.